

**GOVERNMENT OF INDIA
LABOUR AND EMPLOYMENT
LOK SABHA**

UNSTARRED QUESTION NO:2914
ANSWERED ON:10.02.2014
CONSTRUCTION WORKERS WELFARE FUND
Hegde Shri. K. Jayaprakash

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the details of the construction workers welfare fund collected during the last three years and the current year, State-wise;
- (b) whether only a fraction/small part of the said amount is being utilised when thousands of rupees remains unused;
- (c) if no, the reasons therefor along with the reaction of the Government thereto;
- (d) if not, the details of utilisation of the said funds during the said period; and (e) the corrective steps taken by the Government in this regard?

Answer

MINISTER OF STATE: FOR LABOUR AND EMPLOYMENT
(SHRI KODIKUNNIL SURESH)

(a & b): Year-wise details of the cess collected and spent under the Building and Other Construction Workers

(Regulation of Employment and Conditions of Service) Act, 1946 and the Building and Other Construction Workers Welfare Cess Act, 1996 is not maintained at Central level. However, as per the information available, the state-wise detail of the fund collected and spent is as under:

As on 30.09.2013

SI. No.	Name of the State/UTs	Amount of cess collected (In Crores)	Amount spent (In Crores)
1	Andhra Pradesh	993.94	73.42
2	Arunachal Pradesh	22.96	4.56
3	Assam	205.09	1.82
4	Bihar	254.5	16.63
5	Chhattisgarh	222.18	125.38
6	Goa	14.88	0
7	Gujarat	190.22	0.41
8	Haryana	803.14	17.44
9	Himachal Pradesh	51.22	0
10	J & K	0	0
11	Jharkhand	21.09	0.11
12	Karnataka	1741.13	30.87
13	Kerala	808.82	728.84
14	Madhya Pradesh	993.67	312.83
15	Maharashtra	1303.55	3.8
16	Manipur	0	0
17	Meghalaya	13.82	0.05
18	Mizoram	0	0
19	Nagaland	3.49	0.05
20	Odisha	312.32	0.34
21	Punjab	397.11	6.84
22	Rajasthan	286.95	5.33
23	Sikkim	13.64	2.44
24	Tamil Nadu	604.31	277.95
25	Tripura	48.97	0.79
26	Uttar Pradesh	739.81	6.72
27	Uttarakhand	33.9	0.15
28	West Bengal	290.62	4.59
29	Delhi	1233.57	108.91
30	A & N Island	17.61	0.2
31	Chandigarh	31.88	1.07
32	Dadra & Nagar Haveli	3.08	0
33	Daman and Diu	0.73	0
34	Lakshadweep	0.49	0
35	Puducherry	20.65	4.62
	Total	11599.34	1736.15

(c) to (e): The responsibility of collecting cess and its utilization for welfare activities lies with the respective State Governments and State Building and Other Construction Workers' Welfare Boards. The Union Government has been issuing instructions to the States for speedy and proper implementation of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1956 and the Building and Other Construction Workers' Welfare Cess Act, 1996 from time to time at appropriate levels. Instructions were issued under section 60 of the Building and Other Construction Workers (Regulation of Employment and Conditions of Service) Act, 1996 by the Ministry of Labour & Employment on 27.09.2010 and 12.07.2013. Union Minister of Labour & Employment has also written to the Chief Ministers of the States/UTs in April, 2010 and on 5 June, 2012 requesting them to take steps for collecting and utilizing cess and implementing the Acts.

Union Secretary (Labour & Employment) has also written to Chief Secretaries of the States/UTs on 29th June, 2012 suggesting, inter-alia, to take steps for accelerating registration of workers, drawing out strategies for implementing model schemes of the Central government and utilizing welfare funds for vocational training and skill development of the construction workers and their children.

Union Secretary (Labour & Employment) held a meeting with the labour Secretaries of the State Governments on 7th November, 2013 to discuss, inter-alia, the issues pertaining to the building and other construction workers. Pursuant to this meeting, a Working Group was constituted on 25th November, 2013 to examine the issues relating to utilization of the cess and welfare matters of these workers. Subsequently, a review meeting was also convened by the Union Secretary (Labour & Employment) on 30th January, 2014.